

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-1125(ND)/2018

In the matter of:

Lok Nath

....**Applicant**

Vs.

Magical Care Pvt. Ltd.

....**Respondent**

Under Section: 9 of IBC, 2016.

Order delivered on 06.09.2018

CORAM

**MS. INA MALHOTRA,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Vasdev Lalwani, Adv.

Mr. Ravi Chandhak, Adv.

For the Respondent :

ORDER

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 19.09.2018. Affidavit of service be filed.

Mukesh

**Sd/-
(MS. INA MALHOTRA)
MEMBER (JUDICIAL)**

